

CEBNTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH ,MUMBAI

ORIGINAL APPLICATION NO:753/99

FRIDAY the 5th day of NOVEMBER 1999.

CORAM: Hon'ble Shri Justice R.G.Vaidyantha, Vice Chairman
Hon'ble Shri B.N.Bahadur, Member(A)

Karputapu Vara Prasadarao
Residing at 12
Mukund Apartments
Gandharva Nagari,
Nasik Road.

...Applicant.

V/s

Union of India through
The Deputy Generalk Manager
India Security Press
Nashik Road.

...Respondent

By Shri V.S.Masurkar.

ORDER (ORAL)

{Per Shri Justice R.G.Vaidyanatha, Vice Chairman }

This is an application filed by the applicant under Section 19 of the Administrative Tribunals Act 1985. Shri V.S.Masurkar orally opposes the OA. We have ^{heard} heard applicant in person and Shri V.S.Masurkar, counsel for the respondents.

2. Even after hearing the applicant in person and going through the OA we are not in a position to make out ^{as to} what is the grievance of the applicant. But at the time of argument applicant orally mentioned that in view of particular duty hours ^{over time allowances} he was deprived of Rs. 5000/- to Rs. 6000/- per month. No such grievance is made in the OA. Applicant's grievance is that Competant authority has not disposed of the representation dated 5.7.1999 which is Exhibit A to this OA. Exhibit A is also *vague*

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and does not contain necessary particulars and there is no prayer. The Competant Authiority may not be in a position to give reply for such a vague representation. Even in the present OA , para 8 is not properly worded and there is no particular relief prayed for.

3. After hearing both sides we feel that OA in the present forum is not maintainable and no relief can be granted in such OA which does not contain necessary particulars. However we give liberty to the applicant to make representation about his grievance regarding Over Time Allowance within four weeks from today. If such a representation is received , the Competant Authority shall persue the same and pass proper order according to law.

4. In the result OA is disposed of at the admission stage subject to observation made above. No costs.

B. N. Bahadur

(B.N.BAHADUR)
MEMBER(A)

R. G. Vaidyanatha

(R.G.VAIDYANATHA)
VICE CHAIRMAN

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